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**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-06/9306/2024/A**

From :- **Shri Chatra Bhukhan Gogoi,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**Shri Surajit Kumar Dhar,**  
Principal Judge, Family Court,  
Silchar.

Dated Guwahati, the 12<sup>th</sup> September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.FC/SIL/2024/851, dated 05.09.2024

Sir,

With reference to the above, I am directed to inform you that you have been allowed to avail LTC for the block period of 2022-2024 for travelling from Silchar to Hyderabad via Bangalore, Trivandrum, Kanyakumari, Rameshwaram, Tirupati and return, w.e.f. 06.10.2024 till 20.10.2024, along with your wife and son (subject to fulfilling criteria as dependant family members), by the shortest possible route, as per existing Rules.

Further, you have been allowed to draw an advance payment of 80% towards your proposed LTC for the block period 2022 to 2024.

Yours faithfully,

*Sdl-*

**REGISTRAR (VIGILANCE)**

Memo No. HC.VII-06/9307-9309/2024/A. Dated 12<sup>th</sup> September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
3. ✓ The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*Ch*  
*12/9/2024*  
**REGISTRAR (VIGILANCE)**

*hu*  
*12/9/24*